

Central Administrative Tribunal
Patna Bench
CCPA No.: 40 of 1997,
(Arising out of O.A.No.: 308 of 1996).
(Patna, this Tuesday, the 11th Day of January, 2005).

C O R A M

Hon'ble Smt. Shyama Degra, Member (Judicial).
Hon'ble Shri Mantreshwar Jha, Member (Administrative).

P.K.Sinha

vs.

Shri A.S.Cupta, Chief Personnel Manager, Fairlee
Place, Calcutta & Ors.

Counsel for the applicant. : None.

Counsel for the respondents. : None.

O R D E R
(ORAL)

Shyama Degra, M(J) : - This contempt petition has been filed in the year 1997 for non-compliance of the orders passed by this Court in OA 308 of 1996 decided on 24.10.1996 whereby the respondents were directed to re-fix the pay of the applicant on the basis of Rule 1313(FR 22) of IREC which was correctly reflected in Annexure-A/6 of the application. The respondents were also directed to pay other monetary benefits accordingly which is reflected from the said order.

2. Since the petitioner or his counsel is not present today, therefore, it appears that the petitioner has lost interest in pursuing this matter. Therefore, we are not inclined to proceed further in this matter at this stage i.e., after lapse of seven year. However, it is made clear that in case the said order is not complied with by the respondents till date, the petitioner is at liberty to approach this Court again if he is so advised.

2.

3. ~~at this stage~~ With this, this contempt petition stands disposed of without issuing notice to the respondents.

No Costs.

skj

(Mantreshwar Jha)/M(A)

Shyama Deo 11.1.05

(Shyama Deo)/M(J)